

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF LAND RESOURCES

LOK SABHA  
UNSTARRED QUESTION NO.1615  
TO BE ANSWERED ON 30-07-2015

**Purchase of Land**

†1615. SHRI GOPAL SHETTY:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to take steps for making the right of the citizens for purchasing land in any State/ UT in India as fundamental right; and
- (b) if so, the details thereof?

**ANSWER**

MINISTER FOR RURAL DEVELOPMENT  
(SHRI BIRENDER SINGH)

(a) & (b): Department of Land resources has not moved any proposal for making the right of the citizens for purchasing land in any States/UTs in India as a Fundamental Right. Further, Land and its management falls within the exclusive legislative and administrative jurisdiction of the respective States as provided under Entry No.18 of List II (State List) of the Seventh Schedule to the Constitution. The role of the Central Government in the field of land reforms is only of an advisory and coordinating nature.

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